

Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 4/82-ALC4/2011 MEETING DATE : 26.04.2011

The Meeting No.4/82 in the year 2011-12 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2009-14 pertaining to products falling in Chapter 29 and 30 was held on 26.04.2011 under the Chairmanship of Addl DGFT, Shri V.K. Gupta in his chamber.

Following members were present:-

1. Shri M. Mitra, Dy. DCGI, Office of DCGI
2. Shri B.K. Tyagi, Dy.I.A, Department of Pharmaceuticals
3. Shri Jasbir Singh, Consultant, Department of C&PC
4. Shri Krishan Kumar, Dy. DGFT
5. Shri Shyam Lal, FTDO

At the outset, minutes of Norms Committee Meeting No.2/82 dated 12.04.2011 and 3/82 dated 19.04.2011 were ratified by the Committee.

Case No.B-27	M/S Alembic Ltd.
Norms Committee Meeting No.4/12	F.No.01/82/050/00177/AM11/DES-III
Meeting Date:26.04.2011	RA F.No.34/24/040/00020/AM11
Adv.Lic.No.3410026932 dated 20.04.2011	
Committee decided to defer case for 24.05.2011 for comments of Department of Pharmaceuticals.	

Case No.B-28	M/S Scitech Healthcare Pvt. Ltd.
Norms Committee Meeting No.4/12	F.No.01/82/050/00436/AM08/DES-III
Meeting Date:26.04.2011	RA F.No.03/95/040/00466/AM08
Adv.Lic.No.0310445758 dated 09.10.2007	
Committee considered case as per agenda and observed that the firm has furnished production and consumption data certified by Central Excise Authority. The representative of Department of Pharmaceuticals present in meeting informed the Committee that the export product is not a drug and hence his department can not give any comments. It was, therefore, decided to forward a copy of application alongwith the copy of reply of the firm to Ministry of Food Processing Industry for their comments. Accordingly, case was deferred for 21.06.2011.	

Case No.B-29	M/S SI Group India Ltd.
Norms Committee Meeting No.4/12	F.No.01/87/050/01057/AM06/DES-III
Meeting Date:26.04.2011	RA F.No.03/95/040/00691/AM06
Adv.Lic.No.0310358443 dated 06.12.2005	
Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/30/2005-Ch.II dated 26.04.2011 and in consultation with technical authority present in meeting, decided to revise norms as per details below or as applied by the firm whichever is lower:-	

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
Para Tertiary Butyl Phenol	1kg.	1.	Phenol	0.696 kg
		2.	Isobutylene	0.415 kg

Resin Catalyst is not allowed for import in the absence of its chemical name and technical literature in support of its requirement for alkylation.

RA concerned may take further necessary action as per above decision of NC. The earlier decision taken in 36/87 meeting held on 28.12.2005 stands withdrawn.

Case No.B-30	M/S Sunshield Chemicals Ltd.
Norms Committee Meeting No.4/12	F.No.01/82/050/00070/AM11/DES-III
Meeting Date:26.04.2011	RA F.No.03/95/040/00662/AM10
Adv.Lic.No.0310558079 dated 02.02.2010	
Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to call from the firm production and consumption data certified by Central Excise Authority. Accordingly, case was deferred for 21.06.2011.	

Case No.B-31	M/S Aqua Pharma Ltd.
Norms Committee Meeting No.4/12	F.No.01/82/050/00665/AM11/DES-III
Meeting Date:26.04.2011	RA F.No.31/24/040/00026/AM11
Adv.Lic.No.3110043418 dated 31.05.2010	
Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/56/2007-Ch.II dated 28.04.2011, decided to call for technical literature in support of requirement of Hydrogen Peroxide and Acrylic Acid. The firm may also be requested to furnish production and consumption data certified by Central Excise Authority. Accordingly, case was deferred for 21.06.2011.	

Case No.B-32	M/S FDC Ltd.
Norms Committee Meeting No.4/12	F.No.01/82/050/00761/AM04/DES-III
Meeting Date:26.04.2011	RA F.No.03/94/040/00970/AM04
Adv.Lic.No.0310230090 dated 13.10.2003	
Committee decided to defer case for 24.05.2011 for comments of Department of Pharmaceuticals.	

Case No.B-33	M/S Nirayu Pvt. Ltd.
Norms Committee Meeting No.4/12	F.No.01/82/162/01184/AM11/DES-III
Meeting Date:26.04.2011	RA F.No.34/80/040/00240/AM02
Adv.Lic.No.3410002713 dated 18.09.2001	
Committee decided to defer case for 24.05.2011 for comments of Department of Pharmaceuticals.	

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Case No.B-34	M/S Arkema Peroxides India Pvt. Ltd.
Norms Committee Meeting No.4/12	F.No.01/82/050/01293/AM10/DES-III F.No.01/82/050/00964/AM11/DES-III
Meeting Date:26.04.2011	RA F.No.04/24/040/00137/AM09 RA F.No.04/24/040/00214/AM10
Adv.Lic.No.0410100105 dated 19.11.2008 Adv.Lic.No.0410110585 dated 05.01.2010	
Committee decided to defer case for 24.05.2011 for comments of Department of C&PC.	

Case No.B-35	M/S Neuland Laboratories Ltd.
Norms Committee Meeting No.4/12	F.No.01/82/050/00648/AM10/DES-III
Meeting Date:26.04.2011	RA F.No.09/24/040/00283/AM10
Adv.Lic.No.0910039765 dated 29.10.2009	
Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/381/2009-PI-(Norms) dated 07.06.2010 and in consultation with technical authority present in meeting, decided to amend the description of import item No.1 to read as "(1S,3S,5S)-2-Azabicyclo(3.3.0) Octane-3-Carboxylic Acid Benzyl Ester Hcl" and its quantity to the extent of 1.20 kg/kg of export product without any other change in the decision taken in 53/82 meeting held on 30.03.2010. RA concerned may take further necessary action as per above decision of NC.	

Case No.B-36	M/S Smruthi Organics Ltd.
Norms Committee Meeting No.4/12	F.No.01/83/050/01087/AM04/DES-III F.No.01/82/050/00001/AM03/DES-III F.No.01/83/050/01350/AM03/DES-III F.No.01/83/050/00975/AM04/DES-III
Meeting Date:26.04.2011	RA F.No.31/24/040/00195/AM04 RA F.No.31/24/040/00082/AM02 RA F.No.31/24/040/00322/AM03 RA F.No.31/24/040/00173/AM04 RA F.No.31/24/040/00016/AM04
Adv.Lic.No.3110013489 dated 02.12.2003 Adv.Lic.No.3110006244 dated 20.02.2002 Adv.Lic.No.3110009528 dated 13.01.2003 Adv.Lic.No.3110013121 dated 04.11.2003 Adv.Lic.No.3110010812 dated 28.04.2003	
Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to reject the case as the norms has already been fixed on comparison basis and there is no justification for enhancement in the quantity of inputs. RA concerned may take further necessary action as per above decision of NC.	

Case No.B-37	M/S Aurobindo Pharma Ltd.
Norms Committee Meeting No.4/12	F.No.01/82/162/00883/AM11/DES-III

Meeting Date:26.04.2011	RA F.No.09/24/040/00097/AM07 RA F.No.09/24/040/00331/AM06 RA F.No.09/24/040/00385/AM06
Adv.Lic.No.0910024757 dated 30.11.2005 Adv.Lic.No.0910026625 dated 21.05.2006 Adv.Lic.No.0910025181 dated 16.01.2006	
Committee considered case as per agenda and decided to ask the firm whether the export product i.e. Amoxycillin Trihydrate against the above advance authorizations is compacted/micronized, if so, they may be requested to furnish documentary evidence in this regard. Accordingly, case was deferred for 24.05.2011.	

Case No.B-38	M/S Alkaloids Corporation
Norms Committee Meeting No.4/12	F.No.01/82/050/00958/AM09/DES-III
Meeting Date:26.04.2011	RA F.No.02/24/040/00133/AM09
Adv.Lic.No.0210116782 dated 02.09.2008	
Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to call from the firm justification for seeking both the export product i.e. Noscapine BP/Noscapine Hcl. Accordingly, case was deferred for 21.06.2011.	

Case No.B-39	M/S Galaxy Surfactants Ltd.
Norms Committee Meeting No.4/12	F.No.01/82/050/01558/AM09/DES-III
Meeting Date:26.04.2011	RA F.No.03/94/040/00865/AM09
Adv.Lic.No.0310502880 dated 19.01.2009	
Committee considered case as per agenda and decided to call form the firm production and consumption data certified by Central Excise Authority. Accordingly, case was deferred for 21.06.2011.	

Case No.B-40	M/S Excel Industries Ltd.
Norms Committee Meeting No.4/12	F.No.01/82/050/01504/AM09/DES-III
Meeting Date:26.04.2011	RA F.No.03/94/040/00478/AM08
Adv.Lic.No.0310501131 dated 05.01.2009	
Committee decided to defer case for 24.05.2011 for comments of Department of C&PC.	

Case No.C-8	M/S Shasun Pharmaceuticals Ltd.
Norms Committee Meeting No.4/12	F.No.01/82/162/01146/AM11/DES-III
Meeting Date:26.04.2011	
Committee decided to defer case for 21.06.2011 for comments of Department of Pharmaceuticals.	

1	Case No.:4/36/82-ALC1/2006	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:4/82-ALC4/2011 26.04.2011	Status:Case Deferred
	HQ File :01/82/050/01179/AM07/	RLA File :17/24/040/00055/AM07/	Lic.No/Date:1710001452 19.10.2006	Defer Date:24.05.2011

Decision : Committee decided to defer case for 24.05.2011 for comments of Department of C&PC.

2	Case No.:905/21/82-ALC4/2007	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:4/82-ALC4/2011 26.04.2011	Status:Case Deferred
	HQ File :01/82/050/01749/AM07/	RLA File :17/24/040/00082/AM07/	Lic.No/Date:1710001566 06.03.2007	Defer Date:24.05.2011
	Decision : Committee decided to defer case for 24.05.2011 for comments of Department of C&PC.			

3	Case No.:34/44/82-ALC4/2010	Party Name:SHODHANA LABORATORIES LTD.	Meet No/Date:4/82-ALC4/2011 26.04.2011	Status:Case Deferred
	HQ File :01/82/050/01533/AM11/	RLA File :09/24/040/00602/AM08/	Lic.No/Date:0910033919 14.05.2008	Defer Date:24.05.2011
	Decision :Committee considered case as per agenda and decided to call for technical details as per Appendix 33 from firm. Accordingly, case was deferred for 24.05.2011.			

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Case No.:41/4/82-ALC4/2011	Party Name:GITANJALI CHEMICALS PVT LTD	Meet No/Date:4/82-ALC4/2011 26.04.2011	Status:Case Approved	
HQ File :01/82/050/00092/AM12/	RLA File :03/94/040/00600/AM09/	Lic.No/Date:0310489613 08.10.2008		
Decision : Committee considered case as per agenda and in light of written comments of Chemical Division vide their U.O. No.14010/6/2008/Ch.III, signed copy handed over in the meeting, and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import item	Qty. allowed
Anisole Pure (Min.99%)	1 Kg.	1.	Anisole Crude (Max. 96%)	1.207 kg
		2.	Caustic Soda Flakes	0.120 kg
RA concerned may take further necessary action as per above decision of NC.				

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Case No.:42/4/82-ALC4/2011	Party Name:GITANJALI CHEMICALS PVT LTD	Meet No/Date:4/82-ALC4/2011 26.04.2011	Status:Case Approved	
HQ File :01/82/050/00093/AM12/	RLA File :03/94/040/00935/AM09/	Lic.No/Date:0310505977 06.02.2009		
Decision : Committee considered case as per agenda and in light of written comments of Chemical Division vide their U.O. No.14010/6/2008/Ch.III, signed copy handed over in the meeting, and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import item	Qty. allowed
Anisole Pure (Min.99%)	1 Kg.	1.	Anisole Crude (Max. 96%)	1.207 kg
		2.	Caustic Soda Flakes	0.120 kg
RA concerned may take further necessary action as per above decision of NC.				

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Case No.:43/4/82-ALC4/2011	Party Name:GITANJALI CHEMICALS PVT LTD	Meet No/Date:4/82-ALC4/2011 26.04.2011	Status:Case Approved	
HQ File :01/82/050/00094/AM12/	RLA File :03/94/040/00006/AM10/	Lic.No/Date:0310516555 21.04.2009		
Decision : Committee considered case as per agenda and in light of written comments of Chemical Division vide their U.O. No.14010/12/2003/Ch.III dated 05.09.2006 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import item	Qty. allowed
Ortho Benzyl Para Chloro Phenol	1 Kg.	1.	Phenol	2.184 kg
		2.	Benzyl Chloride	1.524 kg
RA concerned may take further necessary action as per above decision of NC.				

7	Case No.:7/28/82-ALC4/2009	Party Name:HEMMO PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2011 26.04.2011	Status:Case Deferred
	HQ File :01/82/050/00567/AM10/	RLA File :03/94/040/01121/AM09/	Lic.No/Date:0310524602 17.06.2009	Defer Date:24.05.2011
	Decision : Committee decided to defer case for 24.05.2011 for comments of Department of Pharmaceuticals.			

8	Case No.:30/19/82-ALC4/2009	Party Name:SURYA PHARMACEUTICAL LTD	Meet No/Date:4/82-ALC4/2011 26.04.2011	Status:Case Deferred
	HQ File :01/82/050/00408/AM10/	RLA File :22/24/040/00015/AM10/	Lic.No/Date:2210009018 22.06.2009	Defer Date:07.06.2011
	Decision : Committee decided to defer case for 07.06.2011 for comments of Department of Pharmaceuticals.			

9	Case No.:41/9/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:4/82-ALC4/2011 26.04.2011	Status:Case Approved																	
	HQ File :01/82/050/00256/AM11/	RLA File :03/94/040/00980/AM10/	Lic.No/Date:0310559358 09.02.2010																		
Decision : Committee considered case as per agenda and observed that the NOC for import of "HFA-227 Propellant (1,1,1,2,3,3,3-Heptafluoropropane gas)" has been received from Ministry of Environment & Forests vide their O.M. No.11/10/2011-OC dated 23.03.2011.																					
Committee after detailed deliberations and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/265/2008-PI-III dated 17.03.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																					
<table><tr><td>Export product</td><td>Exp. Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td rowspan="4">Ipratropium Bromide 20 mcg inhaler (200MD) with 63 mcl Aerosol Valves</td><td rowspan="4">1 No.</td><td>1.</td><td>Ipratropium Bromide</td><td>4.00 mg</td></tr><tr><td>2.</td><td>63 mcl Aerosol valve</td><td rowspan="3">As per packing policy</td></tr><tr><td>3.</td><td>19 ml Aluminium Can</td></tr><tr><td>4.</td><td>Activators with dust covers/caps</td></tr></table>					Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Ipratropium Bromide 20 mcg inhaler (200MD) with 63 mcl Aerosol Valves	1 No.	1.	Ipratropium Bromide	4.00 mg	2.	63 mcl Aerosol valve	As per packing policy	3.	19 ml Aluminium Can	4.	Activators with dust covers/caps
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																	
Ipratropium Bromide 20 mcg inhaler (200MD) with 63 mcl Aerosol Valves	1 No.	1.	Ipratropium Bromide	4.00 mg																	
		2.	63 mcl Aerosol valve	As per packing policy																	
		3.	19 ml Aluminium Can																		
		4.	Activators with dust covers/caps																		

			fitting to 19ml Aluminium can	
		5.	HFA-227 Propellant (1,1,1,2,3,3,3-Heptafluoropropane gas)	21.12 mg
Salbutamol 100 mcg and Ipratropium Bromide 20 mcg inhaler (200MD) with 63 mcl Aerosol valves	1 No.	1.	Sulbutamol	20.00 mg
		2.	Ipratropium Bromide	4.00 mg
		3.	19 ml Aluminium Can	As per packing policy
		4.	63 mcl Aerosol valve	
		5.	Activators with dust covers/caps fitting to 19ml Aluminium can	
		6.	HFA-227 Propellant (1,1,1,2,3,3,3-Heptafluoropropane gas)	21.12 mg
Budesonide 100 mcg inhaler (200MD) with 63 mcl Aerosol valves	1 No.	1.	Budesonide	20.00 mg
		2.	63 mcl Aerosol valve	As per packing policy
		3.	19 ml Aluminium Can	
		4.	Activators with dust covers/caps fitting to 19ml Aluminium can	
		5.	HFA-227 Propellant (1,1,1,2,3,3,3-Heptafluoropropane gas)	21.12 mg
Budesonide 200 mcg inhaler (200MD) with 63 mcl Aerosol valves	1 No.	1.	Budesonide	40.00 mg
		2.	63 mcl Aerosol valve	As per packing policy
		3.	19 ml Aluminium Can	
		4.	Activators with dust covers/caps fitting to 19ml Aluminium can	
		5.	HFA-227 Propellant (1,1,1,2,3,3,3-Heptafluoropropane gas)	21.12 mg

RA concerned may take further necessary action as per above decision of NC subject to the condition that firm shall maintain proper record for actual consumption of Gas against this licence and pay duty on any un-utilized gas since they have shown 20% overfilling of HFA-227 Propellant Gas.

10	Case No.:7/26/82-ALC4/2010	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:4/82-ALC4/2011 26.04.2011	Status:Case Approved	
	HQ File :01/82/050/00825/AM11/	RLA File :09/24/040/00061/AM11/	Lic.No/Date:0910042109 25.05.2010		
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/172/2010-PI (Norms) dated 11.04.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
	2-Ethoxy-3-((2-(2-Trityl-H-Tetrazol-5-YL)Biphenyl-4-	1 Kg.	1.	3-Nitro Phthalic Acid	1.34 kg
			2.	Thionyl Chloride	1.23 kg

YL)Methyl)-3H-Bezo[D]Imidazole-4-Carboxylic Acid	3.	Dimethyl Formamide	0.466 kg
	4.	Tertiary Butanol	6.74 kg
	5.	2-Cyano-4-Methyl Biphenyl	1.02 kg
	6.	Stannous Chloride	2.12 kg
	7.	Tetra Ethyl Ortho Carbonate	1.086 kg
	8.	Tributyl Tin Chloride	1.62 kg
	9.	Triethyl Amine	0.233 kg
	10.	Toluene	2.86 kg
	11.	Ethyl Acetate	6.12 kg
	12.	Methylene Dichloride	11.22 kg
	13.	Acetonitrile	1.10 kg
	14.	N-Hexane	0.515 kg
	15.	Acetone	0.222 kg
RA concerned may take further necessary action as per above decision of NC.			

11	Case No.:8/26/82-ALC4/2010	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:4/82-ALC4/2011 26.04.2011	Status:Case Deferred
	HQ File :01/82/050/00826/AM11/	RLA File :09/24/040/00060/AM11/	Lic.No/Date:0910042112 25.05.2010	Defer Date:21.06.2011
	Decision :Committee decided to defer case for 21.06.2011 for comments of Department of Pharmaceuticals.			

12	Case No.:147/40/82-ALC4/2010	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:4/82-ALC4/2011 26.04.2011	Status:Case Deferred
	HQ File :01/82/050/01346/AM11/	RLA File :09/24/040/00072/AM11/	Lic.No/Date:0910042270 07.06.2010	Defer Date:21.06.2011
	Decision : Committee decided to defer case for 21.06.2011 for comments of Department of Pharmaceuticals.			

13	Case No.:28/31/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:4/82-ALC4/2011 26.04.2011	Status:Case Approved
	HQ File :01/82/050/00953/AM11/	RLA File :09/24/040/00083/AM11/	Lic.No/Date:0910042514 25.06.2010	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/195/2010-PI (Norms) dated 13.04.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Lamivudine (NI)-EU Route	1 Kg.	1.	(1R,2S,5R)-Methyl-5R-Acetoxy-1,3-Oxathiolane-2R-Carboxylate (MAC)	2.19 kg
		2.	Cytosine	0.955 kg
		3.	Hexamethyl Disilazane (HDMS)	1.918 kg
		4.	Trimethylsilyl Iodine	1.38 kg
		5.	Methane Sulphonic Acid	0.0258 kg

17	Case No.:32/4/82-ALC4/2011		Party Name:PAB ORGANICS PVT.LTD,		Meet No/Date:4/82-ALC4/2011 26.04.2011		Status:Case Approved	
	HQ File :01/82/050/00083/AM12/		RLA File :34/24/040/00059/AM11/		Lic.No/Date:3410027508 14.07.2010			
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M.No.35011/192/2010-PI-(Norms) dated 08.04.2011 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-							
	Export product		Exp. Qty.	Sl.No.	Import items		Qty. allowed	
	5 Cyano Phthalide		1 Kg.	1.	5 Amino Phthalide		1.50 kg	
RA concerned may take further necessary action as per above decision of NC.								

18	Case No.:122/40/82-ALC4/2010	Party Name:SURYA PHARMACEUTICAL LTD	Meet No/Date:4/82-ALC4/2011 26.04.2011	Status:Case Deferred
	HQ File :01/82/050/01321/AM11/	RLA File :22/24/040/00025/AM11/	Lic.No/Date:2210010236 03.08.2010	Defer Date:21.06.2011
	Decision : Committee decided to defer case for 21.06.2011 for comments of Department of Pharmaceuticals.			

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Case No.:6/20/82-ALC4/2010	Party Name:VASUDHA PHARMA CHEM LTD	Meet No/Date:4/82-ALC4/2011 26.04.2011	Status:Case Approved	
HQ File :01/82/050/00632/AM11/	RLA File :09/24/040/00167/AM11/	Lic.No/Date:0910043026 10.08.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/182/2010-PI (Norms) dated 15.04.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
5-Hydroxy Amitriptyline (OR) 5-[3-(Dimethylamino)Propyl]-10,11-Dihydro-5H-Dibenzo[A,D][7]Annulen-5-OL	1 Kg.	1.	Pthalic Anhydride	0.79 kg
		2.	Methanol	0.44 kg
		3.	Toluene	0.64 kg
		4.	Phosphorous Pentaoxide	0.41 kg
		5.	1-Bromo-3-Chloro Propane	0.67 kg
		6.	Tetra Hydro Furan	0.47 kg
		7.	Acetone	0.075 kg
		8.	Carbon	0.04 kg
RA concerned may take further necessary action as per above decision of NC.				

20	Case No.:35/4/82-ALC4/2011	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:4/82-ALC4/2011 26.04.2011	Status:Case Approved
	HQ File :01/82/050/00086/AM12/	RLA File :03/94/040/00395/AM11/	Lic.No/Date:0310587049	

11.08.2010

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their 14010/106/2004/Ch.II dated 28.07.2008 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import item	Qty. allowed
Para Chloro Meta Cresol	1 Kg.	1.	Meta Cresol	1.232 kg
		2.	Sulphuryl Chloride	1.660 kg

RA concerned may take further necessary action as per above decision of NC.

21	Case No.:2/4/82-ALC4/2011	Party Name:ARKEMA PEROXIDES INDIA PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2011 26.04.2011	Status:Case Deferred
	HQ File :01/82/050/00053/AM12/	RLA File :04/24/040/00324/AM10/	Lic.No/Date:0410116343 17.08.2010	Defer Date:24.05.2011
Decision : Committee decided to defer case for 24.05.2011 for comments of Department of C&PC.				

22	Case No.:56/41/82-ALC4/2010	Party Name:LUPIN LIMITED	Meet No/Date:4/82-ALC4/2011 26.04.2011	Status:Case Deferred
	HQ File :01/82/050/01404/AM11/	RLA File :03/95/040/00392/AM11/	Lic.No/Date:0310589566 26.08.2010	Defer Date:21.06.2011
Decision : Committee decided to defer case for 21.06.2011 for comments of Department of Pharmaceuticals.				

23

Case No.:12/24/82-ALC4/2010	Party Name:VHB MEDISCIENCES LTD.	Meet No/Date:4/82-ALC4/2011 26.04.2011	Status:Case Approved	
HQ File :01/82/050/00812/AM11/	RLA File :03/95/040/00447/AM11/	Lic.No/Date:0310591500 08.09.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/194/2010-PI-(Norms) dated 08.04.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import item	Qty. allowed
Oxaliplatin Injection 100 mg/50 ml Vial	1 Vial	1.	Oxaliplatin	105 mg
Oxaliplatin Injection 50 mg/25 ml Vial	1 Vial	1.	Oxaliplatin	52.5 mg
Docetaxel Injection Cencentrate 80 mg/2 ml Vial	1 Vial	1.	Docetaxil Trihydrate	89.614 mg
Docetaxel Injection Cencentrate 20 mg/0.5 ml Vial	1 Vial	1.	Docetaxel Trihydrate	22.4036 mg
RA concerned may take further necessary action as per above decision of NC.				

24	Case No.:43/31/82-ALC4/2010	Party Name:MADHUKAR HORMONES & STERODIS [P] LTD.	Meet No/Date:4/82-ALC4/2011 26.04.2011	Status:Case Deferred
	HQ File :01/82/050/00968/AM11/	RLA File :03/95/040/00341/AM11/	Lic.No/Date:0310593360 22.09.2010	Defer Date:21.06.2011
	Decision : Committee decided to defer case for 21.06.2011 for comments of Department of Pharmaceuticals.			

25	Case No.:9/39/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:4/82-ALC4/2011 26.04.2011	Status:Case Approved
	HQ File :01/82/050/01090/AM11/	RLA File :03/94/040/00560/AM11/	Lic.No/Date:0310594225 28.09.2010	

Decision : Committee considered case as per agenda and observed that the NOC for import of "HFA-227 Propellant (1,1,1,2,3,3,3-Heptafluoropropane gas)" has been received from Ministry of Environment & Forests vide their O.M. No.11/10/2011-OC dated 23.03.2011.

Committee after detailed deliberations and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/265/2008-PI-III dated 17.03.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Ipratropium Bromide 20 mcg inhaler (200MD) with 63 mcl Aerosol Valves	1 No.	1.	Ipratropium Bromide	4.00 mg
		2.	63 mcl Aerosol valve	As per packing policy
		3.	19 ml Aluminium Can	
		4.	Activators with dust covers/caps fitting to 19ml Aluminium can	
		5.	HFA-227 Propellant (1,1,1,2,3,3,3-Heptafluoropropane gas)	21.12 mg
Salbutamol 100 mcg and Ipratropium Bromide 20 mcg inhaler (200MD) with 63 mcl Aerosol valves	1 No.	1.	Sulbutamol	20.00 mg
		2.	Ipratropium Bromide	4.00 mg
		3.	19 ml Aluminium Can	As per packing policy
		4.	63 mcl Aerosol valve	
		5.	Activators with dust covers/caps fitting to 19ml Aluminium can	
		6.	HFA-227 Propellant (1,1,1,2,3,3,3-Heptafluoropropane gas)	21.12 mg
Budesonide 100 mcg inhaler (200MD) with 63 mcl Aerosol valves	1 No.	1.	Budesonide	20.00 mg
		2.	63 mcl Aerosol valve	As per packing policy
		3.	19 ml Aluminium Can	
		4.	Activators with dust covers/caps fitting to 19ml Aluminium can	
		5.	HFA-227 Propellant (1,1,1,2,3,3,3-Heptafluoropropane gas)	21.12 mg
Budesonide 200 mcg inhaler	1 No.	1.	Budesonide	40.00 mg

(200MD) with 63 mcl Aerosol valves	2.	63 mcl Aerosol valve	As per packing policy
	3.	19 ml Aluminium Can	
	4.	Activators with dust covers/caps fitting to 19ml Aluminium can	
	5.	HFA-227 Propellant (1,1,1,2,3,3,3-Heptafluoropropane gas)	21.12 mg
RA concerned may take further necessary action as per above decision of NC subject to the condition that firm shall maintain proper record for actual consumption of Gas against this licence and pay duty on any un-utilized gas since they have shown 20% overfilling of HFA-227 Propellant Gas.			

26	Case No.:141/40/82-ALC4/2010	Party Name:PERKIN LABORATORIES	Meet No/Date:4/82-ALC4/2011 26.04.2011	Status:Case Deferred
	HQ File :01/82/050/01340/AM11/	RLA File :09/24/040/00406/AM10/	Lic.No/Date:0910043680 28.09.2010	Defer Date:21.06.2011
	Decision : Committee decided to defer case for 21.06.2011 for comments of Department of Pharmaceuticals.			

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Case No.:1/4/82-ALC4/2011		Party Name:GLENMARK GENERICS LIMITED		Meet No/Date:4/82-ALC4/2011 26.04.2011	Status:Case Approved
HQ File :01/82/050/00052/AM12/		RLA File :03/94/040/00557/AM11/		Lic.No/Date:0310594519 29.09.2010	
Decision : Committee considered the case as per agenda and in light of earlier decision taken in 3/82 meeting held on 19.04.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-					
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed	
Cilazapril	1 Kg.	1.	Borane Tetrahydrofuran Complex	3.97 kg	
		2.	Hydrazine Hydrate	5.11 kg	
		3.	Ethyl-2-Hydroxy-4-Phenyl-Butanoate	1.53 kg	
		4.	Trifluoromethane Sulfonic Anhydride	1.27 kg	
		5.	Trifluoromethane Aulfonic Acid	0.888 kg	
		6.	Trifluoroacetic Acid	4.01 kg	
		7.	Tetrahydrofuran	7.39 kg	
		8.	Methylene Dichloride/Methylene Chloride/MDC	30.94 kg	
		9.	Methanol	17.34 kg	
		10.	N-Hexane	7.74 kg	
RA concerned may take further necessary action as per above decision of NC.					

28	Case No.:40/4/82-ALC4/2011	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:4/82-ALC4/2011 26.04.2011	Status:Case Approved
			Lic.No/Date:0310595892	

HQ File :01/82/050/00091/AM12/	RLA File :03/94/040/00600/AM11/	08.10.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their 14010/11/2008/Ch.II dated 11.05.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import item	Qty. allowed
2-Amino-2-Phenyl Butyric Acid	1 Kg.	1.	Propiophenone	1.082 kg
		2.	Sodium Cyanide	0.490 kg
		3.	Methanol	2.640 kg
		4.	Caustic Soda Flakes	1.230 kg
RA concerned may take further necessary action as per above decision of NC.				

29	Case No.:17/40/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:4/82-ALC4/2011 26.04.2011	Status:Case Deferred
	HQ File :01/82/050/01216/AM11/	RLA File :09/24/040/00304/AM11/	Lic.No/Date:0910043904 14.10.2010	Defer Date:21.06.2011
	Decision : Committee decided to defer case for 21.06.2011 for comments of Department of Pharmaceuticals.			

30	Case No.:60/40/82-ALC4/2010	Party Name:INDIAN IMMUNOLOGICALS LTD.,	Meet No/Date:4/82-ALC4/2011 26.04.2011	Status:Case Deferred
	HQ File :01/82/050/01259/AM11/	RLA File :09/24/040/00301/AM11/	Lic.No/Date:0910043933 15.10.2010	Defer Date:21.06.2011
	Decision : Committee decided to defer case for 21.06.2011 for comments of Department of Bio-technology.			

31	Case No.:57/40/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:4/82-ALC4/2011 26.04.2011	Status:Case Deferred
	HQ File :01/82/050/01256/AM11/	RLA File :09/24/040/00237/AM11/	Lic.No/Date:0910043987 20.10.2010	Defer Date:21.06.2011
	Decision : Committee decided to defer case for 21.06.2011 for comments of Department of Pharmaceuticals.			

32	Case No.:37/4/82-ALC4/2011	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:4/82-ALC4/2011 26.04.2011	Status:Case Approved	
	HQ File :01/82/050/00088/AM12/	RLA File :03/94/040/00654/AM11/	Lic.No/Date:0310598249 22.10.2010		
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/106/2004/Ch.II dated 28.11.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
	Para Chloro Meta Cresol	1 Kg.	1.	Meta Cresol	1.232 kg
			2.	Sulphuryl Chloride	1.660 kg

RA concerned may take further necessary action as per above decision of NC.

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Case No.:3/32/82-ALC4/2010	Party Name:ANUH PHARMA LTD.	Meet No/Date:4/82-ALC4/2011 26.04.2011	Status:Case Approved	
HQ File :01/82/050/00985/AM11/	RLA File :03/94/040/00649/AM11/	Lic.No/Date:0310598571 25.10.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/198/2010-PI-(Norms) dated 15.04.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Imino Ether	1 Kg.	1.	Erythromycin Thiocyanate	1.28 KGA
RA concerned may take further necessary action as per above decision of NC.				

34	Case No.:125/40/82-ALC4/2010	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:4/82-ALC4/2011 26.04.2011	Status:Case Deferred
	HQ File :01/82/050/01324/AM11/	RLA File :22/24/040/00055/AM11/	Lic.No/Date:2210010568 25.10.2010	Defer Date:21.06.2011
	Decision : Committee decided to defer case for 21.06.2011 for comments of Department of Pharmaceuticals.			

35	Case No.:41/40/82-ALC4/2010	Party Name:LUPIN LIMITED	Meet No/Date:4/82-ALC4/2011 26.04.2011	Status:Case Deferred
	HQ File :01/82/050/01240/AM11/	RLA File :03/95/040/00522/AM11/	Lic.No/Date:0310598693 26.10.2010	Defer Date:21.06.2011
	Decision : Committee decided to defer case for 21.06.2011 for comments of Department of Pharmaceuticals.			

36	Case No.:53/40/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:4/82-ALC4/2011 26.04.2011	Status:Case Deferred
	HQ File :01/82/050/01252/AM11/	RLA File :09/24/040/00281/AM11/	Lic.No/Date:0910044023 26.10.2010	Defer Date:21.06.2011
	Decision : Committee decided to defer case for 21.06.2011 for comments of Department of Pharmaceuticals.			

37	Case No.:6/32/82-ALC4/2010	Party Name:MOREPEN LABORATORIES LTD.& MOREPEN INTERNATION	Meet No/Date:4/82-ALC4/2011 26.04.2011	Status:Case Deferred
	HQ File :01/82/050/00988/AM11/	RLA File :05/24/040/00266/AM11/	Lic.No/Date:0510275802 27.10.2010	Defer Date:21.06.2011
	Decision : Committee decided to defer case for 21.06.2011 for comments of Department of Pharmaceuticals.			

38	Case No.:8/32/82-ALC4/2010	Party Name:SAURAV CHEMICALS LTD,	Meet No/Date:4/82-ALC4/2011 26.04.2011	Status:Case Deferred
	HQ File :01/82/050/00990/AM11/	RLA File :22/24/040/00050/AM11/	Lic.No/Date:2210010581 28.10.2010	Defer Date:21.06.2011
	Decision : Committee decided to defer case for 21.06.2011 for comments of Department of Pharmaceuticals.			

39	Case No.:12/32/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:4/82-ALC4/2011 26.04.2011	Status:Case Deferred
	HQ File :01/82/050/00994/AM11/	RLA File :09/24/040/00300/AM11/	Lic.No/Date:0910044098 02.11.2010	Defer Date:21.06.2011
	Decision : Committee decided to defer case for 21.06.2011 for comments of Department of Pharmaceuticals.			

40	Case No.:44/40/82-ALC4/2010	Party Name:LUPIN LIMITED	Meet No/Date:4/82-ALC4/2011 26.04.2011	Status:Case Deferred
	HQ File :01/82/050/01243/AM11/	RLA File :03/95/040/00638/AM11/	Lic.No/Date:0310600874 11.11.2010	Defer Date:21.06.2011
	Decision : Committee decided to defer case for 21.06.2011 for comments of Department of Pharmaceuticals.			

41	Case No.:13/40/82-ALC4/2010	Party Name:INDOCO REMEDIES LIMITED	Meet No/Date:4/82-ALC4/2011 26.04.2011	Status:Case Deferred
	HQ File :01/82/050/01212/AM11/	RLA File :03/94/040/00680/AM11/	Lic.No/Date:0310601101 12.11.2010	Defer Date:21.06.2011
	Decision : Committee decided to defer case for 21.06.2011 for comments of Department of Pharmaceuticals.			

42	Case No.:28/4/82-ALC4/2011	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:4/82-ALC4/2011 26.04.2011	Status:Case Deferred
	HQ File :01/82/050/00079/AM12/	RLA File :22/24/040/00056/AM11/	Lic.No/Date:2210010630 16.11.2010	Defer Date:21.06.2011
	Decision : Committee decided to defer case for 21.06.2011 for comments of Department of Pharmaceuticals.			

43	Case No.:5/40/82-ALC4/2010	Party Name:ALEMBIC LIMITED	Meet No/Date:4/82-ALC4/2011 26.04.2011	Status:Case Deferred
	HQ File :01/82/050/01204/AM11/	RLA File :34/24/040/00214/AM11/	Lic.No/Date:3410028630 22.11.2010	Defer Date:21.06.2011
	Decision : Committee decided to defer case for 21.06.2011 for comments of Department of Pharmaceuticals.			

44	Case No.:31/4/82-ALC4/2011	Party Name:ACTAVIS PHARMA MANUFACTURING PVT.LTD	Meet No/Date:4/82-ALC4/2011 26.04.2011	Status:Case Deferred
	HQ File :01/82/050/00082/AM12/	RLA File :04/24/040/00218/AM11/	Lic.No/Date:0410119146	Defer

				24.11.2010	Date:21.06.2011	
Decision : Committee decided to defer case for 21.06.2011 for comments of Department of Pharmaceuticals.						
45	Case No.:136/40/82-ALC4/2010		Party Name:ALKALOIDS CORPORATION		Meet No/Date:4/82-ALC4/2011 26.04.2011	Status:Case Deferred
	HQ File :01/82/050/01335/AM11/		RLA File :02/24/040/00151/AM11/		Lic.No/Date:0210151146 26.11.2010	Defer Date:24.05.2011
	Decision : Committee decided to defer case for 24.05.2011 for comments of Department of Pharmaceuticals.					
46	Case No.:31/40/82-ALC4/2010		Party Name:M.J. BIOPHARM PVT. LTD.		Meet No/Date:4/82-ALC4/2011 26.04.2011	Status:Case Deferred
	HQ File :01/82/050/01230/AM11/		RLA File :03/95/040/00675/AM11/		Lic.No/Date:0310603466 29.11.2010	Defer Date:21.06.2011
	Decision : Committee decided to defer case for 21.06.2011 for comments of Department of Pharmaceuticals.					
47	Case No.:13/48/82-ALC4/2010		Party Name:CHIRAL BIOSCIENCES LTD.,		Meet No/Date:4/82-ALC4/2011 26.04.2011	Status:Case Deferred
	HQ File :01/82/050/01656/AM11/		RLA File :09/24/040/00329/AM11/		Lic.No/Date:0910044574 06.12.2010	Defer Date:21.06.2011
	Decision : Committee decided to defer case for 21.06.2011 for comments of Department of Pharmaceuticals.					
48	Case No.:21/4/82-ALC4/2011		Party Name:PERFECT BIOTECH		Meet No/Date:4/82-ALC4/2011 26.04.2011	Status:Case Approved
	HQ File :01/82/050/00072/AM12/		RLA File :03/95/040/00664/AM11/		Lic.No/Date:0310605146 08.12.2010	
	Decision : Committee considered case as per agenda and in light of decision taken in meeting No.26/82 dated 28.09.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-					
	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	
	Soya Lecithin Powder	1 MT.	1.	Soya Liquid Lecithin	1.20 MT	
2.			Acetone	690 Ltr.		
3.			Hydrogen Peroxide	0.002 MT		
4.			Printing Bags	As per packing policy		
5.			Fibre Drums	As per packing policy		
RA concerned may take further necessary action as per above decision of NC.						
49	Case No.:10/44/82-ALC4/2010		Party Name:TRIGON CHEMICALS PVT. LTD.		Meet No/Date:4/82-ALC4/2011 26.04.2011	Status:Case Deferred
	HQ File :01/82/050/01509/AM11/		RLA File :31/24/040/00178/AM11/		Lic.No/Date:3110045863 13.12.2010	Defer Date:24.05.2011

Decision : Committee decided to defer case for 24.05.2011 for comments of Department of C&PC.			
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50	Case No.:23/4/82-ALC4/2011	Party Name:PADMINI AROMATICS PVT. LTD	Meet No/Date:4/82-ALC4/2011 26.04.2011	Status:Case Deferred
	HQ File :01/82/050/00074/AM12/	RLA File :07/24/040/00352/AM11/	Lic.No/Date:0710075977 13.12.2010	Defer Date:24.05.2011
	Decision : Committee decided to defer case for 24.05.2011 for comments of Department of C&PC.			

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Case No.:36/4/82-ALC4/2011	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:4/82-ALC4/2011 26.04.2011	Status:Case Approved	
HQ File :01/82/050/00087/AM12/	RLA File :03/94/040/00746/AM11/	Lic.No/Date:0310606328 14.12.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/106/2004/Ch.II dated 13.05.2008 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2,5-Dimethyl Phenyl Acetyl Chloride	1 kg	1.	Para Xylene	1.650 kg
		2.	Para Formaldehyde	1.214 kg
		3.	Sodium Cyanide	0.610 kg
		4.	Caustic Soda Flakes	0.500 kg
		5.	Thionyl Chloride	0.980 kg
RA concerned may take further necessary action as per above decision of NC.				

52	Case No.:11/40/82-ALC4/2010	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:4/82-ALC4/2011 26.04.2011	Status:Case Deferred
	HQ File :01/82/050/01210/AM11/	RLA File :05/23/040/00250/AM11/	Lic.No/Date:0510279466 15.12.2010	Defer Date:07.06.2011
	Decision : Committee decided to defer case for 07.06.2011 for comments of Department of Pharmaceuticals.			

53	Case No.:22/4/82-ALC4/2011	Party Name:AMIJAL CHEMICALS	Meet No/Date:4/82-ALC4/2011 26.04.2011	Status:Case Deferred
	HQ File :01/82/050/00073/AM12/	RLA File :03/94/040/00834/AM11/	Lic.No/Date:0310606405 15.12.2010	Defer Date:21.06.2011
	Decision : Committee decided to forward a copy of application to Department of Pharmaceuticals for their comments. Accordingly, case was deferred for 21.06.2011.			

54	Case No.:62/40/82-ALC4/2010	Party Name:M.J. BIOPHARM PVT. LTD.	Meet No/Date:4/82-ALC4/2011 26.04.2011	Status:Case Deferred
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HQ File :01/82/050/01261/AM11/	RLA File :03/95/040/00719/AM11/	Lic.No/Date:0310606819 16.12.2010	Defer Date:21.06.2011
Decision : Committee decided to defer case for 21.06.2011 for comments of Department of Pharmaceuticals.			

55	Case No.:24/4/82-ALC4/2011	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:4/82-ALC4/2011 26.04.2011	Status:Case Deferred
	HQ File :01/82/050/00075/AM12/	RLA File :03/94/040/00736/AM11/	Lic.No/Date:0310606822 16.12.2010	Defer Date:24.05.2011
	Decision : Committee decided to defer case for 24.05.2011 for comments of Department of C&PC.			

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Case No.:39/4/82-ALC4/2011	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:4/82-ALC4/2011 26.04.2011	Status:Case Approved	
HQ File :01/82/050/00090/AM12/	RLA File :03/94/040/00824/AM11/	Lic.No/Date:0310606618 16.12.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their 14010/106/2004/Ch.II dated 28.07.2008 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import item	Qty. allowed
Para Chloro Meta Cresol	1 Kg.	1.	Meta Cresol	1.232 kg
		2.	Sulphuryl Chloride	1.660 kg
RA concerned may take further necessary action as per above decision of NC.				

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Case No.:71/40/82-ALC4/2010	Party Name:ANDHRA ORGANICS LIMITED	Meet No/Date:4/82-ALC4/2011 26.04.2011	Status:Case Approved	
HQ File :01/82/050/01270/AM11/	RLA File :09/24/040/00354/AM11/	Lic.No/Date:0910044743 20.12.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/200/2010-PI-(Norms) dated 18.04.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
D+Ester [(2S,3S)-2-Hydroxy-3-(2-Aminophenylthio)-3-(4-Methoxyphenyl)-Propionic Acid methyl Ester]	1 KG.	1.	Para-Anisaldehyde	1.875 kg
		2.	Methyl Chloro Acetate	1.532 kg
		3.	Benzothiazole	2.09 kg
		4.	Methanol	3.617 kg
		5.	L-Tartaric Acid	0.280 kg
RA concerned may take further necessary action as per above decision of NC.				

58	Case No.:27/44/82-ALC4/2010	Party Name:SARAF CHEMICALS LTD.	Meet No/Date:4/82-ALC4/2011 26.04.2011	Status:Case Deferred
	HQ File :01/82/050/01526/AM11/	RLA File :03/95/040/00788/AM11/	Lic.No/Date:0310608152 28.12.2010	Defer Date:24.05.2011
	Decision : Committee decided to defer case for 24.05.2011 for comments of Department of C&PC.			

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Case No.:25/4/82-ALC4/2011	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:4/82-ALC4/2011 26.04.2011	Status:Case Approved	
HQ File :01/82/050/00076/AM12/	RLA File :22/24/040/00080/AM11/	Lic.No/Date:2210010836 11.01.2011		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/4/2010-PI (Norms) dated 09.06.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Cefepime for Injection	1 kg	1.	Cefepime Hcl (Non-Sterile)	0.707 kg
		2.	L-Arginine (Non-Sterile)	0.320 kg
		3.	Acetone	2.14 kg
		4.	Methanol	0.81 kg
		5.	Eno Carbon	0.034 kg
RA concerned may take further necessary action as per above decision of NC.				

60	Case No.:1/44/82-ALC4/2010	Party Name:VISEN INDUSTRIES LIMITED	Meet No/Date:4/82-ALC4/2011 26.04.2011	Status:Case Deferred
	HQ File :01/82/050/01500/AM11/	RLA File :03/95/040/00749/AM11/	Lic.No/Date:0310611695 19.01.2011	Defer Date:24.05.2011
	Decision : Committee decided to defer case for 24.05.2011 for comments of Department of C&PC, Petrochemicals Division.			

61	Case No.:35/44/82-ALC4/2010	Party Name:VASUDHA PHARMA CHEM LTD	Meet No/Date:4/82-ALC4/2011 26.04.2011	Status:Case Deferred
	HQ File :01/82/050/01534/AM11/	RLA File :09/24/040/00421/AM11/	Lic.No/Date:0910045225 25.01.2011	Defer Date:21.06.2011
	Decision : Committee decided to defer case for 21.06.2011 for comments of Department of Pharmaceuticals.			

62	Case No.:36/44/82-ALC4/2010	Party Name:VASANT CHEMICALS PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2011 26.04.2011	Status:Case Deferred
	HQ File :01/82/050/01535/AM11/	RLA File :09/24/040/00480/AM11/	Lic.No/Date:0910045226 25.01.2011	Defer Date:24.05.2011
	Decision : Committee decided to defer case for 24.05.2011 for comments of Department of C&PC.			

63	Case No.:8/46/82-ALC4/2010	Party Name:VARUN MEDIMPEX INC.	Meet No/Date:4/82-ALC4/2011 26.04.2011	Status:Case Approved
	HQ File :01/82/050/01563/AM11/	RLA File :05/24/040/00363/AM11/	Lic.No/Date:0510283385 08.02.2011	Defer Date:24.05.2011
	Decision : Committee decided to defer case for 24.05.2011 for comments of Department of C&PC, Petrochemicals Division.			

64	Case No.:1/48/82-ALC4/2010	Party Name:CHIRAG ENTERPRISE	Meet No/Date:4/82-ALC4/2011 26.04.2011	Status:Case Deferred
	HQ File :01/82/050/01644/AM11/	RLA File :24/24/040/00014/AM11/	Lic.No/Date:2410030871 14.02.2011	Defer Date:24.05.2011
	Decision : Committee decided to defer case for 24.05.2011 for comments of Department of C&PC, Petrochemicals Division.			

65	Case No.:5/48/82-ALC4/2010	Party Name:ALKYL AMINES CHEMICALS LTD	Meet No/Date:4/82-ALC4/2011 26.04.2011	Status:Case Deferred
	HQ File :01/82/050/01648/AM11/	RLA File :03/94/040/00428/AM10/	Lic.No/Date:0310615980 14.02.2011	Defer Date:24.05.2011
	Decision : Committee decided to defer case for 24.05.2011 for comments of Department of C&PC.			

66	Case No.:6/48/82-ALC4/2010	Party Name:ALKYL AMINES CHEMICALS LTD	Meet No/Date:4/82-ALC4/2011 26.04.2011	Status:Case Deferred
	HQ File :01/82/050/01649/AM11/	RLA File :03/94/040/00124/AM10/	Lic.No/Date:0310615982 14.02.2011	Defer Date:24.05.2011
	Decision : Committee decided to defer case for 24.05.2011 for comments of Department of C&PC.			

67	Case No.:7/48/82-ALC4/2010	Party Name:ALKYL AMINES CHEMICALS LTD	Meet No/Date:4/82-ALC4/2011 26.04.2011	Status:Case Deferred
	HQ File :01/82/050/01650/AM11/	RLA File :03/94/040/00121/AM10/	Lic.No/Date:0310615984 14.02.2011	Defer Date:24.05.2011
	Decision : Committee decided to defer case for 24.05.2011 for comments of Department of C&PC.			

68	Case No.:3/4/82-ALC4/2011	Party Name:ACTAVIS PHARMA MANUFACTURING PVT.LTD	Meet No/Date:4/82-ALC4/2011 26.04.2011	Status:Case Deferred
	HQ File :01/82/050/00054/AM12/	RLA File :04/24/040/00291/AM11/	Lic.No/Date:0410121620 14.02.2011	Defer Date:21.06.2011
	Decision : Committee decided to defer case for 21.06.2011 for comments of Department of Pharmaceuticals.			

69	Case No.:4/4/82-ALC4/2011	Party Name:ARJUN CHEMICALS PVT. LTD.,	Meet No/Date:4/82-ALC4/2011 26.04.2011	Status:Case Approved
	HQ File :01/82/050/00055/AM12/	RLA File :04/24/040/00309/AM11/	Lic.No/Date:0410121740 21.02.2011	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O.No.14010/51/2006-Ch.II dated 31.01.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Keydime AKD Alkyl Ketene Dimer Emulsion (Containing AKD Wax 10% Starch 0.7%)	1 kg	1.	Alkyl Ketene Dimer Wax	0.100 kg
		2.	Relevant Starch	0.007 kg

RA concerned may take further necessary action as per above decision of NC.

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Case No.:38/4/82-ALC4/2011	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:4/82-ALC4/2011 26.04.2011	Status:Case Approved	
HQ File :01/82/050/00089/AM12/	RLA File :03/94/040/00878/AM11/	Lic.No/Date:0310618206 28.02.2011		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/11/2008-Ch.II dated 11.05.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2-Amino-2-Phenyl Butyric Acid	1 Kg.	1.	Propiophenone	1.082 kg
		2.	Sodium Cyanide	0.490 kg
		3.	Methanol	2.640 kg
		4.	Caustic Soda Flakes	1.230 kg
RA concerned may take further necessary action as per above decision of NC.				

71	Case No.:29/4/82-ALC4/2011	Party Name:SHIVA PHARMACHEM LTD,	Meet No/Date:4/82-ALC4/2011 26.04.2011	Status:Case Deferred
	HQ File :01/82/050/00080/AM12/	RLA File :34/24/040/00287/AM11/	Lic.No/Date:3410029492 03.03.2011	Defer Date:24.05.2011
	Decision : Committee decided to defer case for 24.05.2011 for comments of Department of C&PC.			

72	Case No.:5/4/82-ALC4/2011	Party Name:PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:4/82-ALC4/2011 26.04.2011	Status:Case Deferred
	HQ File :01/82/050/00056/AM12/	RLA File :03/95/040/00949/AM11/	Lic.No/Date:0310620143 08.03.2011	Defer Date:21.06.2011
	Decision : Committee decided to forward a copy of application to Department of Pharmaceuticals for their comments. Accordingly, case was deferred for 21.06.2011.			

73	Case No.:6/4/82-ALC4/2011	Party Name:LAKELAND CHEMICALS (INDIA) LTD.	Meet No/Date:4/82-ALC4/2011 26.04.2011	Status:Case Approved
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HQ File :01/82/050/00057/AM12/	RLA File :03/95/040/00944/AM11/	Lic.No/Date:0310620602 10.03.2011	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/32/2005-Ch.III dated 27.11.2007 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
Export product	Exp. Qty.	Sl.No.	Import items
Sorbitan Mono Oleate	1 Kg.	1.	Oleic Acid
		2.	Sorbitol (70%)
			Qty. allowed
			0.658 kg
			0.425 kg
RA concerned may take further necessary action as per above decision of NC.			

74	Case No.:7/4/82-ALC4/2011	Party Name:SAVLA CHEMICALS LIMITED	Meet No/Date:4/82-ALC4/2011 26.04.2011	Status:Case Deferred
	HQ File :01/82/050/00058/AM12/	RLA File :03/95/040/00947/AM11/	Lic.No/Date:0310620595 10.03.2011	Defer Date:24.05.2011
	Decision : Committee decided to defer case for 24.05.2011 for comments of Department of C&PC.			

75	Case No.:9/4/82-ALC4/2011	Party Name:UCB INDIA PVT. LIMITED	Meet No/Date:4/82-ALC4/2011 26.04.2011	Status:Case Deferred
	HQ File :01/82/050/00060/AM12/	RLA File :03/95/040/01000/AM11/	Lic.No/Date:0310620783 11.03.2011	Defer Date:24.05.2011
	Decision : Committee decided to defer case for 24.05.2011 for comments of Department of C&PC.			

76	Case No.:8/4/82-ALC4/2011	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:4/82-ALC4/2011 26.04.2011	Status:Case Deferred
	HQ File :01/82/050/00059/AM12/	RLA File :03/95/040/00991/AM11/	Lic.No/Date:0310621247 15.03.2011	Defer Date:24.05.2011
	Decision : Committee decided to defer case for 24.05.2011 for comments of Department of C&PC, Petrochemicals Division.			

77	Case No.:8/2/82-ALC4/2011	Party Name:VASUDHA PHARMA CHEM LTD	Meet No/Date:4/82-ALC4/2011 26.04.2011	Status:Case Deferred
	HQ File :01/82/050/01798/AM11/	RLA File :09/24/040/00254/AM11/	Lic.No/Date:0910045963 18.03.2011	Defer Date:21.06.2011
	Decision : Committee decided to defer case for 21.06.2011 for comments of Department of Pharmaceuticals.			

78	Case No.:27/4/82-ALC4/2011	Party Name:MAGBRO HEALTHCARE PVT.LTD.	Meet No/Date:4/82-ALC4/2011 26.04.2011	Status:Case Deferred
	HQ File :01/82/050/00078/AM12/	RLA File :30/24/040/00069/AM11/	Lic.No/Date:3010073668 18.03.2011	Defer Date:21.06.2011
	Decision : Committee decided to defer case for 21.06.2011 for comments of Department of Pharmaceuticals.			

79	Case No.:34/4/82-ALC4/2011	Party Name:EMAMI LIMITED,	Meet No/Date:4/82-ALC4/2011 26.04.2011	Status:Case Deferred
	HQ File :01/82/050/00085/AM12/	RLA File :02/24/040/00229/AM11/	Lic.No/Date:0210156677 23.03.2011	Defer Date:21.06.2011
	Decision : Committee decided to forward a copy of application to Department of Pharmaceuticals for their comments. Accordingly, case was deferred for 21.06.2011.			

80	Case No.:11/2/82-ALC4/2011	Party Name:NIFTY LABS PVT LTD.,	Meet No/Date:4/82-ALC4/2011 26.04.2011	Status:Case Deferred
	HQ File :01/82/050/01801/AM11/	RLA File :09/24/040/00588/AM11/	Lic.No/Date:0910046079 25.03.2011	Defer Date:21.06.2011
	Decision : Committee decided to defer case for 21.06.2011 for comments of Department of Pharmaceuticals.			

81	Case No.:12/2/82-ALC4/2011	Party Name:NIFTY LABS PVT LTD.,	Meet No/Date:4/82-ALC4/2011 26.04.2011	Status:Case Deferred
	HQ File :01/82/050/01802/AM11/	RLA File :09/24/040/00589/AM11/	Lic.No/Date:0910046080 25.03.2011	Defer Date:21.06.2011
	Decision : Committee decided to defer case for 21.06.2011 for comments of Department of Pharmaceuticals.			

82	Case No.:13/2/82-ALC4/2011	Party Name:NIFTY LABS PVT LTD.,	Meet No/Date:4/82-ALC4/2011 26.04.2011	Status:Case Deferred
	HQ File :01/82/050/01803/AM11/	RLA File :09/24/040/00590/AM11/	Lic.No/Date:0910046081 25.03.2011	Defer Date:21.06.2011
	Decision : Committee decided to defer case for 21.06.2011 for comments of Department of Pharmaceuticals.			

83	Case No.:14/2/82-ALC4/2011	Party Name:NIFTY LABS PVT LTD.,	Meet No/Date:4/82-ALC4/2011 26.04.2011	Status:Case Deferred
	HQ File :01/82/050/01804/AM11/	RLA File :09/24/040/00591/AM11/	Lic.No/Date:0910046082 25.03.2011	Defer Date:21.06.2011
	Decision : Committee decided to defer case for 21.06.2011 for comments of Department of Pharmaceuticals.			

84	Case No.:16/2/82-ALC4/2011	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:4/82-ALC4/2011 26.04.2011	Status:Case Approved
	HQ File :01/82/050/01806/AM11/	RLA File :09/24/040/00581/AM11/	Lic.No/Date:0910046114 29.03.2011	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/332/2009-PI-(Norms) dated 09.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Methyl 2-2-Chloromethylphenyl-3-Methoxy-2-Acrylate	1 Kg.	1.	3-Isochromanone	0.957 kg
		2.	O-Xylene	1.04 kg
		3.	Sodium Methoxide Powder	0.416 kg
		4.	N-Methylformaniolde	0.083 kg
		5.	Methanol	2.31 kg

RA concerned may take further necessary action as per above decision of NC.

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Case No.:10/4/82-ALC4/2011	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:4/82-ALC4/2011 26.04.2011	Status:Case Approved	
HQ File :01/82/050/00061/AM12/	RLA File :09/24/040/00586/AM11/	Lic.No/Date:0910046270 06.04.2011		
Decision : Committee considered case as per agenda and in light of its earlier decision taken in its 51/82 meeting held on 22.03.2011 and in consultation with technical authority present in meeting decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
5-Cyano Phthalide	1kg.	1.	Sulfolane	6.184 kg
		2.	Sulfamide	1.020 kg
		3.	Para Formaldehyde	0.53 kg
RA concerned may take further necessary action as per above decision of NC.				

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Case No.:11/4/82-ALC4/2011	Party Name:HETERO LABS LIMITED	Meet No/Date:4/82-ALC4/2011 26.04.2011	Status:Case Approved	
HQ File :01/82/050/00062/AM12/	RLA File :09/24/040/00596/AM11/	Lic.No/Date:0910046272 06.04.2011		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 48/82 meeting held on 01.03.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	S.No.	Import items	Qty. allowed
Gemcitabine Hcl	1 kg	1.	2-Deoxy-2,2-Difluoro-D-Erythro-Pentafuranous-1-Ulose-3,5-Dibenzoate	5.14 kg
		2.	Methane Sulfonyl Chloride	2.89 kg
		3.	Iso Propyl Alcohol	10.53 kg
		4.	Hexamethyl Disilazane	1.28 kg
		5.	Methanol	1.60 kg
		6.	Acetone	5.05 kg
RA concerned may take further necessary action as per above decision of NC.				

87	Case No.:12/4/82-ALC4/2011	Party Name:HETERO LABS LIMITED	Meet No/Date:4/82-ALC4/2011 26.04.2011	Status:Case Deferred
	HQ File :01/82/050/00063/AM12/	RLA File :09/24/040/00614/AM11/	Lic.No/Date:0910046273 06.04.2011	Defer Date:21.06.2011
	Decision : Committee decided to defer case for 21.06.2011 for comments of Department of Pharmaceuticals.			

88	Case No.:13/4/82-ALC4/2011	Party Name:HETERO LABS LIMITED	Meet No/Date:4/82-ALC4/2011 26.04.2011	Status:Case Deferred
	HQ File :01/82/050/00064/AM12/	RLA File :09/24/040/00594/AM11/	Lic.No/Date:0910046274 06.04.2011	Defer Date:21.06.2011
	Decision : Committee decided to defer case for 21.06.2011 for comments of Department of Pharmaceuticals.			

89	Case No.:14/4/82-ALC4/2011	Party Name:HETERO LABS LIMITED	Meet No/Date:4/82-ALC4/2011 26.04.2011	Status:Case Deferred
	HQ File :01/82/050/00065/AM12/	RLA File :09/24/040/00595/AM11/	Lic.No/Date:0910046275 06.04.2011	Defer Date:21.06.2011
	Decision : Committee decided to defer case for 21.06.2011 for comments of Department of Pharmaceuticals.			

90	Case No.:15/4/82-ALC4/2011	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:4/82-ALC4/2011 26.04.2011	Status:Case Deferred
	HQ File :01/82/050/00066/AM12/	RLA File :09/24/040/00604/AM11/	Lic.No/Date:0910046277 06.04.2011	Defer Date:21.06.2011
	Decision : Committee decided to defer case for 21.06.2011 for comments of Department of Pharmaceuticals.			

91	Case No.:16/4/82-ALC4/2011	Party Name:ALKYL AMINES CHEMICALS LTD	Meet No/Date:4/82-ALC4/2011 26.04.2011	Status:Case Deferred
	HQ File :01/82/050/00067/AM12/	RLA File :03/94/040/00646/AM11/	Lic.No/Date:0310625305 06.04.2011	Defer Date:24.05.2011
	Decision : Committee decided to defer case for 24.05.2011 for comments of Department of C&PC.			

92	Case No.:17/4/82-ALC4/2011	Party Name:ALKYL AMINES CHEMICALS LTD	Meet No/Date:4/82-ALC4/2011 26.04.2011	Status:Case Deferred
	HQ File :01/82/050/00068/AM12/	RLA File :03/94/040/00616/AM11/	Lic.No/Date:0310625317 06.04.2011	Defer Date:24.05.2011
	Decision : Committee decided to defer case for 24.05.2011 for comments of Department of C&PC.			

93	Case No.:18/4/82-ALC4/2011	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:4/82-ALC4/2011 26.04.2011	Status:Case Deferred
	HQ File :01/82/050/00069/AM12/	RLA File :05/23/040/00380/AM11/	Lic.No/Date:0510287716 07.04.2011	Defer

Decision : Committee decided to defer case for 24.05.2011 for comments of Department of C&PC.				Date:24.05.2011
94	Case No.:19/4/82-ALC4/2011	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:4/82-ALC4/2011 26.04.2011	Status:Case Deferred
	HQ File :01/82/050/00070/AM12/	RLA File :05/23/040/00381/AM11/	Lic.No/Date:0510287719 07.04.2011	Defer Date:24.05.2011
	Decision : Committee decided to defer case for 24.05.2011 for comments of Department of C&PC.			
95	Case No.:20/4/82-ALC4/2011	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:4/82-ALC4/2011 26.04.2011	Status:Case Deferred
	HQ File :01/82/050/00071/AM12/	RLA File :09/24/040/00603/AM11/	Lic.No/Date:0910046299 07.04.2011	Defer Date:21.06.2011
	Decision : Committee decided to defer case for 21.06.2011 for comments of Department of Pharmaceuticals.			
96	Case No.:33/4/82-ALC4/2011	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:4/82-ALC4/2011 26.04.2011	Status:Case Deferred
	HQ File :01/82/050/00084/AM12/	RLA File :09/24/040/00599/AM11/	Lic.No/Date:0910046300 08.04.2011	Defer Date:21.06.2011
	Decision : Committee decided to defer case for 21.06.2011 for comments of Department of Pharmaceuticals.			
97	Case No.:44/4/82-ALC4/2011	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:4/82-ALC4/2011 26.04.2011	Status:Case Deferred
	HQ File :01/82/050/00095/AM12/	RLA File :03/95/040/00010/AM12/	Lic.No/Date:0310625962 11.04.2011	Defer Date:24.05.2011
	Decision : Committee decided to defer case for 24.05.2011 for comments of Department of C&PC, Petrochemicals Division.			
98	Case No.:45/4/82-ALC4/2011	Party Name:UNI WORLD PHARMA PVT LTD	Meet No/Date:4/82-ALC4/2011 26.04.2011	Status:Case Deferred
	HQ File :01/82/050/00096/AM12/	RLA File :03/95/040/00014/AM12/	Lic.No/Date:0310625967 11.04.2011	Defer Date:21.06.2011
	Decision :Committee decided to forward a copy of application to Ministry of Environment and Forests for their NOC/comments. Accordingly, case was deferred for 21.06.2011.			
99	Case No.:46/4/82-ALC4/2011	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:4/82-ALC4/2011 26.04.2011	Status:Case Approved
	HQ File :01/82/050/00097/AM12/	RLA File :09/24/040/00607/AM11/	Lic.No/Date:0910046366 12.04.2011	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/332/2009-PI-(Norms) dated 09.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Methyl 2-2-Chloromethylphenyl-3-Methoxy-2-Acrylate	1 Kg.	1.	3-Isochromanone	0.957 kg
		2.	O-Xylene	1.04 kg
		3.	Sodium Methoxide Powder	0.416 kg
		4.	N-Methylformaniolde	0.083 kg
		5.	Methanol	2.31 kg

RA concerned may take further necessary action as per above decision of NC.

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Case No.:47/4/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:4/82-ALC4/2011 26.04.2011	Status:Case Approved	
HQ File :01/82/050/00098/AM12/	RLA File :09/24/040/00610/AM11/	Lic.No/Date:0910046367 12.04.2011		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their O.M.No.14010/68/2010/Ch.II/ dated 26.10.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
EHT (Ethyl Hexyl Triazone)/Etone	1 kg	1.	Para Nitro Benzoic Acid (PNBA)	2.510
		2.	Perchloro Ethylene (PCE)	0.606
		3.	Methanol	3.324
		4.	2 Ethyl Hexanol	2.150
		5.	Aceto Nitrile	2.636
		6.	Xylene (Ortho xylene)	1.00
		7.	Cyanuric Chloride	0.64
RA concerned may take further necessary action as per above decision of NC				

101	Case No.:48/4/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:4/82-ALC4/2011 26.04.2011	Status:Case Deferred
	HQ File :01/82/050/00099/AM12/	RLA File :09/24/040/00003/AM12/	Lic.No/Date:0910046368 12.04.2011	Defer Date:24.05.2011
	Decision : Committee decided to defer case for 24.05.2011 for comments of Department of C&PC.			

102	Case No.:49/4/82-ALC4/2011	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:4/82-ALC4/2011 26.04.2011	Status:Case Deferred
	HQ File :01/82/050/00100/AM12/	RLA File :09/24/040/00564/AM11/	Lic.No/Date:0910046383 13.04.2011	Defer Date:21.06.2011
	Decision : Committee decided to defer case for 21.06.2011 for comments of Department of Pharmaceuticals.			

103	Case No.:50/4/82-ALC4/2011	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:4/82-ALC4/2011 26.04.2011	Status:Case Approved																																				
	HQ File :01/82/050/00101/AM12/	RLA File :09/24/040/00579/AM11/	Lic.No/Date:0910046384 13.04.2011																																					
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M.No.35011/121/2010-PI (Norms) dated 11.10.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export Product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="10">Mirtazapine</td><td rowspan="10">1 kg</td><td>1.</td><td>1-Methyl-3-Phenyl Piperazine</td><td>1.446 kg</td></tr> <tr> <td>2.</td><td>2-Chloro Nicotino Nitrile</td><td>1.290 kg</td></tr> <tr> <td>3.</td><td>Carbon (Activated Carbon)</td><td>0.070 kg</td></tr> <tr> <td>4.</td><td>Cyclohexane</td><td>2.434 kg</td></tr> <tr> <td>5.</td><td>DI ISOPropyl Ether</td><td>1.600 kg</td></tr> <tr> <td>6.</td><td>Dimethyl Formamide</td><td>2.156 kg</td></tr> <tr> <td>7.</td><td>Uthhium Aluminium Hydride</td><td>0.203 kg</td></tr> <tr> <td>8.</td><td>Methylene Chloride</td><td>4.071 kg</td></tr> <tr> <td>9.</td><td>Methanol</td><td>1.370 kg</td></tr> <tr> <td>10.</td><td>Tetrahydrofuran</td><td>2.711 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed	Mirtazapine	1 kg	1.	1-Methyl-3-Phenyl Piperazine	1.446 kg	2.	2-Chloro Nicotino Nitrile	1.290 kg	3.	Carbon (Activated Carbon)	0.070 kg	4.	Cyclohexane	2.434 kg	5.	DI ISOPropyl Ether	1.600 kg	6.	Dimethyl Formamide	2.156 kg	7.	Uthhium Aluminium Hydride	0.203 kg	8.	Methylene Chloride	4.071 kg	9.	Methanol	1.370 kg	10.	Tetrahydrofuran
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104	Case No.:51/4/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:4/82-ALC4/2011 26.04.2011	Status:Case Approved																								
	HQ File :01/82/050/00102/AM12/	RLA File :09/24/040/00021/AM12/	Lic.No/Date:0910046390 13.04.2011																									
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/68/2010-Ch.II dated 07.12.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="6">Vivinol (4-N Butyl Resorcinol or 4-Butyl-1,3-Dihydroxy Benzene)</td><td rowspan="6">1 Kg.</td><td>1.</td><td>Resorcinol</td><td>2.42 kg</td></tr> <tr> <td>2.</td><td>4 (N) Butyric Acid</td><td>2.54 kg</td></tr> <tr> <td>3.</td><td>Zinc Chloride Anhydrous</td><td>1.00 kg</td></tr> <tr> <td>4.</td><td>Toluene</td><td>1.00 kg</td></tr> <tr> <td>5.</td><td>Hexane</td><td>1.00 kg</td></tr> <tr> <td>6.</td><td>Isopropyl Alcohol</td><td>1.00 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Vivinol (4-N Butyl Resorcinol or 4-Butyl-1,3-Dihydroxy Benzene)	1 Kg.	1.	Resorcinol	2.42 kg	2.	4 (N) Butyric Acid	2.54 kg	3.	Zinc Chloride Anhydrous	1.00 kg	4.	Toluene	1.00 kg	5.	Hexane	1.00 kg	6.	Isopropyl Alcohol
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Case No.Outside Agenda-1	M/S Sarna Chemicals Pvt. Ltd.
Norms Committee Meeting No.4/12	F.No.01/82/050/00957/AM09/DES-III
Meeting Date:26.04.2011	RA F.No.03/95/040/00352/AM09
Adv.Lic.No.0310484770 dated 01.09.2008	
Committee considered case and in consultation with technical authority present in meeting, decided to amend the description of export product to read as "2-Amino Dimethyl Terphthalate (XR Base)" without any other change in the decision taken in 24/82 meeting held on 09.09.2008. RA concerned may take further necessary action as per above decision of NC.	